

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LEO CREATIONS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	LEO CREATIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	30/12/2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi & Haryana (ROC-DELHI)
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U18101DL2004PTC131677
5.	Address of the registered office and principal office (if any) of corporate debtor	G25-A, Flat No 1, LGF, Basement Vishwakarma Colony, South Delhi, New Delhi - 110044
6.	Insolvency commencement date in respect of corporate debtor	08.03.2024
7.	Estimated date of closure of insolvency resolution process	04.09.2024 (180 days from 08.03.2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anurag Goel IBBI/IPA-001/IP-P00876/2017-18/11460
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Plot No 6, First Floor, State Bank Nagar, Outer Ring Road, Paschim Vihar, New Delhi – 110063 E-Mail: agoel@caanurag.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Plot No 6, First Floor, State Bank Nagar, Outer Ring Road, Paschim Vihar, New Delhi – 110063 E-Mail: cirp.leocreations@gmail.com
11.	Last date for submission of claims	22.03.2024 (14 days from date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Any
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Relevant Forms at https://ibbi.gov.in/home/downloads b. Address mentioned in column 10 above as well as at www.ibbi.gov.in .

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **LEO CREATIONS PRIVATE LIMITED** on **08.03.2024**. The creditors of **LEO CREATIONS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **22.03.2024** falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 09.03.2024
Place: NEW DELHI

Anurag Goel
IBBI/IPA-001/IP-P00876/2017-18/11460

